

Statement-II

Details of tiger mortality, as reported by the States, for the last three years and current year

Year	Natural and other causes (Animals)	Poaching including seizure (Animals)	Cases under scrutiny	Total (Animals)
2010	25	28	-	53
2011	40	16		56
2012	29	33	27	89
2013 (as on 25.07.2013)	6	8	36	50

Reasons for the death of Royal Bengal Tigers

500. SHRI D.P. TRIPATHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state: whether a number of Royal Bengal Tigers and other animals have been reported dead and killed in Sundarban Forest, West Bengal in the last five years, and the details of cause of their deaths?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): The mortality details of tiger and other wild animals in the Sundarbans Tiger Reserve, during last five years, as reported by the State, are given in the Statement.

Statement

1. Details of tiger mortality during the last five years, as reported by the State

Year	Date of incidence	Reasons for death
1	2	3
2008-09	6.10.2008	Wounds
2009-10		No death reported
2010-11		No death reported

1	2	3
2011-12	9.8.2011	Inter-specific fight
2012-13	5.6.2012	Drowning during high tide
	10.6.2012	Cardiac failure
	10.3.2013	Multiple organ failure

2. Details of mortality of other wild animals, during the last five years, as reported by the State

2008-09	Spotted Deer	2	
	Dolphin	1	
	Olive Ridley Turtle	3	
	Otter	1	
	Mongoose	1	
2009-10	Spotted Deer	6	
	Jungle Cat	1	
	Wild Boar	3	
	Civet	1	
	Olive Ridley Turtle	1	
	Rhesus Macaque	1	(All deaths are reported natural)
2010-11	Spotted Deer	2	
	Civet	1	
2011-12	Spotted Deer	2	
	Olive Ridley Turtle	2	
	Crocodile	1	
	Crescent Serpent Eagle	1	

2012-13	Spotted Deer	4
	Olive Ridley Turtle	6
	Jungle Cat	1
	Gangetic Dolphin	1
	Irawadi Dolphin	1
	Rhesus Monkey	3
	Estuarine Crocodile	2
	Water Monitor Lizard	1

Criteria for clearance of projects

501. SHRIMATI WANSUK SYIEM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether India is yet to evolve a uniformly enforceable criteria for clearance of projects likely to impact the environmental balance; and

(b) whether environmental clearance for each project is accorded on a stand-alone case-to-case basis rather than subjecting them to a broadly laid-down set of mandatory bench-marks, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Environment Impact Assessment (EIA) Notification, 2006 as amended from time to time, prescribes the procedure for grant of prior environment clearance in respect of projects or activities stated in the Schedule to the Notification. Each project or activity, requiring prior environment clearance under this Notification, has to follow the prescribed procedure for obtaining the clearance.

Dam Construction projects

†502. SHRIMATI MAYA SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of dam construction projects and hydro power projects sanctioned by the Ministry for power generation in various parts of the country including Uttarakhand and Himachal Pradesh during the last five years;

†Original notice of the question was received in Hindi.